

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
STARRED QUESTION NO. *344
TO BE ANSWERED ON: 12.08.2026

SOFTWARE TECHNOLOGY PARKS SCHEME

***344. SHRI B K PARTHASARATHI:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the details of Software Technology Parks (STPs) Scheme implemented across the country during each of the last three years, State-wise;
- (b) the details of the amount of investment made in STP units during each of the last three years, State-wise;
- (c) the details of the volume and value of exports and imports carried out through STP units during each of the last three years, State-wise;
- (d) the details of the average time taken to grant approvals under the Single Window Clearance System for STP proposals along with any service-level timelines prescribed; and
- (e) the details of measures taken by the Government to further streamline approvals and improve ease of doing business for STP units?

ANSWER

MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)

(a) to (e): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN THE REPLY TO LOK SABHA STARRED QUESTION
NO.*344 FOR 12.08.2026, REGARDING SOFTWARE TECHNOLOGY PARKS SCHEME**

(a) to (e): The Government of India has launched several initiatives and programs to support the expansion of the IT sector and is constantly working to promote the sector throughout the country. The Software Technology Park (STP) is one such important scheme in this effort.

STP Scheme is a 100% export-oriented scheme to promote software and IT-enabled services (IT/ITeS) exports from India and STPI has been providing Statutory Services on a single-window Clearance System under STP Scheme.

Details regarding STP units for the last three years are tabled below:

	FY 2023-24	FY 2024-25	FY 2025-26
Total No of STP Units	2059	2042	2125
Total Investment reported by STP units (In Rs. Crore)	10,709.92	8,870.78	7,362.86*
Total Imports by STP Units (In Rs. Crore)	9,947.47	9,482.27	9,960.26*
Total Exports by STP Units (In Rs. Crore)	6,36,619.87	6,88,194.11	7,73,898.97*

*Estimated

State-wise details of STP units registered under the STP Scheme, the investment reported by these units, and their exports and imports over the last three years are given below.

State-wise numbers of STP units registered with STPI in last three years

Sl. No.	Name of State/UT	2023-24	2024-25	2025-26
1	Andhra Pradesh	33	30	31
2	Assam	1	2	2
3	Bihar	1	-	-
4	Chandigarh	20	13	13
5	Chhattisgarh	11	11	10
6	Goa	5	5	5
7	Gujarat	38	37	37
8	Haryana	78	83	87
9	Himachal Pradesh	1	1	-
10	Jammu & Kashmir	4	4	4
11	Jharkhand	10	9	9
12	Karnataka	393	381	391
13	Kerala	73	68	69
14	Madhya Pradesh	21	23	24
15	Maharashtra	347	352	367
16	Meghalaya	4	4	4
17	Odisha	112	117	132
18	Puducherry	5	5	5
19	Punjab	36	37	39
20	Rajasthan	21	23	23
21	Tamil Nadu	366	371	391
22	Telangana	288	274	280

23	The Govt of NCT of Delhi	17	21	22
24	Uttar Pradesh	104	99	107
25	Uttarakhand	5	5	5
26	West Bengal	65	67	68
		2059	2042	2125

State-wise exports and imports done by STP units registered with STPI during last three years
(Rs. In Cr)

Sl. No.	Name of State/UT	2023-24		2024-25		2025-26*	
		Import	Export	Import	Export	Import	Export
1	Andhra Pradesh	4.56	2325.7	5.53	4743.61	3.29	5057.15
2	Assam	-	-	-	1.01	-	0.65
3	Chandigarh	0.02	519.15	1.74	491.66	0.3	414.34
4	Chhattisgarh	-	64.29	-	71.66	-	75.93
5	Goa	0.02	141.73	-	49.43	-	81.21
6	Gujarat	4.54	2,242.10	7.70	2,584.11	0.35	3,150.69
7	Haryana	184.59	24,409.54	153.11	24,938.34	132.33	26,885.28
8	Jammu & Kashmir	-	15.14	-	16.07	-	19.55
9	Jharkhand	-	33.77	-	26.03	-	30.41
10	Karnataka	6,553.02	2,86,411.68	6,559.73	3,08,909.11	8,145.30	3,50,184.78
11	Kerala	15.02	4,019.85	21.60	4,299.83	26.69	3,447.61
12	Madhya Pradesh	0.2	468.51	-	464.44	-	681.63
13	Maharashtra	1,111.66	1,26,560.73	1,109.27	1,42,088.85	40.44	1,62,594.11
14	Meghalaya	0.87	123.78	-	148.99	-	147.54
15	Odisha	9.02	3,183.43	12.64	3227.13	5.36	3,492.42
16	Puducherry	1.67	169.29	-	195.17	1.6	207.78
17	Punjab	3.36	1267.34	0.03	1522.43	-	1623.02
18	Rajasthan	2.71	1798.65	2.16	1910.9	2.34	2072.05
19	Tamil Nadu	476.14	50,496.25	617.93	51,536.55	529.39	60,591.28
20	Telangana	922.16	96,269.05	746.43	1,01,570.02	887.81	1,13,101.83
21	The Govt of NCT of Delhi	-	894.18	-	810.88	1.12	652.08
22	Uttar Pradesh	148.87	25,823.88	218.82	28,901.73	159.84	28,442.69
23	Uttarakhand	-	48.82	-	58.07	-	56.68
24	West Bengal	49.04	9,333.01	25.58	9,628.09	24.10	10,888.26
		9,487.47	6,36,619.87	9,482.27	6,88,194.11	9,960.26	7,73,898.97

*Estimated

STPI adheres to the prescribed timelines for approvals and delivery of services under the STP Scheme, as outlined in its Citizen's Charter available at <https://stpi.in/en/citizens-charter>.

Measures taken by the Software technology Parks of India (STPI) to streamline approvals and improve ease of doing business for STP units are as follows:

- **Automation of Statutory Services:** For providing seamless services to the IT exporters, statutory services including SOFTEX filling, its approval and final intimation to them has been automated. This has ensured speedy delivery of services to the satisfaction of the IT industry.

- **Integration with RBI's Export Data Processing and Monitoring System (EDPMS) System for IT exporters:** STPI's online system for IT exporters has been integrated with the Reserve Bank of India's EDPMS for sharing of export data. This integration has enabled seamless electronic transmission of export declaration data to RBI in near real time. This has facilitated faster exchange of export data, enhanced accuracy and transparency, reduced manual intervention, improved monitoring of export transactions, and streamlined regulatory compliance for IT/ITeS exporters.
- **Simplification of Import Procedures:** The earlier practice of case-to-case import permissions has been replaced with blanket import permissions for the financial year concerned.
- **Self-Declaration for Domestic Tariff Area (DTA) Sales:** The requirement for prior DTA permissions for STPI-registered units has been replaced with a submission of self-declaration (except for advance DTA sales in first year of operation).
